

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a). The Government of Bombay are in general agreement with the policy laid down by the Planning Commission regarding introduction of Co-operative Farming.

(b). The State has set apart a sum of Rs. 44.50 lakhs for promoting co-operative farming. In 1956-57, 29 Co-operative Farming Societies were organized and assistance amounting to Rs. 3.08 lakhs was granted. For the current year a target of 25 societies was aimed and a sum of Rs. 10.58 lakhs was earmarked.

MOTIONS FOR ADJOURNMENT

SUICIDE BY A STUDENT OF DELHI POLYTECHNIC

12 hrs.

Shri A. K. Gopalan (Kasergod) rose.

Mr. Speaker: I will come to him later.

I have received notices of two or three adjournment motions and also a Calling attention notice regarding the suicide committed by a student of the Delhi Polytechnic on Saturday, the unhelpful attitude of the authorities towards it, as a consequence of which some 2,000 students of the Delhi Polytechnic Institute including those of the Technical Secondary School have gone on strike on Tuesday, creating a grave situation in Delhi.

I would not have read it out but for the fact that it is stated here that the boy got on the top storey of the building itself and from there jumped out and committed suicide. Two thousand students have gone on strike. That is what is stated in the other adjournment motions. They want a judicial enquiry and so on. What is the situation if a boy should fall down from the top floor of an institution?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): May I say, Sir,—my colleague will explain the position—it is not expected of a Government to help a person who intends to commit suicide. The motion says, unhelpful attitude of the Government in regard to suicide. It was unhelpful. We do not help people who want to commit suicide. (*Interruption*).

Mr. Speaker: What has the hon. Minister to say regarding circumstances?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): At the present moment, we have got no information at our disposal. If you will permit me to say, Sir, we have already issued orders for collection of all relevant information. We will make a statement as soon as the information is at our disposal.

An Hon. Member: Tomorrow?

Mr. Speaker: As early as possible. I agree, it is not as if a man wants to commit suicide, anybody can go on watching him and prevent him from committing suicide. We are more concerned, because it is directly under the Central Government, and want to know what exactly are the causes which have induced one student to commit suicide in the premises of the Polytechnic. We are agitated over this matter. Of course, an adjournment motion is not the proper method of bringing it to the notice of the House. I will wait. The hon. Minister will make a thorough enquiry regarding this and place the relevant material before the House. In view of the statement, I am not called upon to give my consent to this.

Dr. Ram Subhag Singh (Sasaram): This particular student here who committed suicide was having grievances against the authorities of the Institution. He had also made an effort to meet the Prime Minister and ventilate his grievances. One day, he wanted to fall from the bus. Then, he took this action. It is unfortunate

[Dr. Ram Subhag Singh]

that he should jump out from the building.

Shri Jawaharlal Nehru: I do not know the relevance of what the hon. Member says.

Mr. Speaker: Many students could place their grievances, but need not commit suicide.

Shri Jawaharlal Nehru: It is an extraordinary state of affairs. I have somebody or other sitting in front of my gate on so-called hunger strike. If I may say so, this business of hunger strike is something which we should not encourage. I am not prepared to deal with any hunger strike or...

Shri Vajpayee (Balrampur): Is it relevant on the part of the Prime Minister to refer to hunger strike? What has that got to do with the Delhi Polytechnic?

Shri Braj Raj Singh (Firozabad): It is well known that they submitted to it in the case of Andhra. Now, they are not prepared.

Mr. Speaker: Order, order. This is most irrelevant.

Shri Jawaharlal Nehru: If we make one mistake, why should we make another?

Mr. Speaker: Let us consider more calmly. There is nothing to lose oneself here.

ALLEGED DISTORTION OF FACTS BY MINISTERS

Mr. Speaker: There is another adjournment motion received late from Shri A. K. Gopalan. So far as this matter is concerned, Shri A. K. Gopalan has sent me a notice yesterday or day before and again sent a notice today stating that some Minister made mistakes and incorrect statements on the floor of the House in answer to questions. There is a regular procedure; I have told him. Still, he wants to raise it here. There is a regular procedure as to what has to be done, in the Directions.

"A member wishing to point out any mistake or inaccuracy in a statement made by a Minister or any other member shall, before referring to the matter in the House, write to the Speaker pointing out the particulars of the mistake or inaccuracy and seek his permission to raise the matter in the House."

When he gave the notice, he said that these are all the incorrect ones. I must be satisfied that *prima facie* there is some evidence for this statement. Merely a statement in the press or elsewhere is not enough. I must be given an opportunity to look into this. He gives the notice and immediately he says today I want to raise it. He gave notice a few minutes before the House sat. I must address myself to the various supplementaries here. When am I to make up my mind? Though I told him repeatedly that at any rate I will bring it up before the House if I think it proper and necessary tomorrow, he wants to raise it here. He was the Leader of a Group and so I should allow him to say what he wants to say: that is not right. I should have an opportunity to decide one way or the other.

Shri A. K. Gopalan: All that I wanted when I wanted to raise the matter is this. You have got the right as the Speaker to say that, as far as these matters are concerned, you will go into them and give a reply after some time. That is what I wanted, if you think that this is a matter that wants some consideration. As far as I am concerned, I have looked into this mistake or inaccuracy.

Mr. Speaker: We shall go into the matter.

Shri A. K. Gopalan: There is no mistake. It is not an inaccuracy. If it is only a mistake, certain corrections are made. It is neither a mistake nor an inaccuracy. In the reply that was given and also in answer to